

some people, who have sought employment overseas, of being exploited by unscrupulous private agencies.

(b) (i) Steps have been taken to introduce a Bill to regulate emigration procedure and the functioning of recruiting agencies;

(ii) Steps are being taken to educate intending emigrants on the emigration procedure and the rights and duties of emigrants so that their lack of such knowledge does not lead to exploitation.

(c) No, Sir.

(d) Does not arise.

#### **Exploitation of Manganese Nodules**

•210. PROF. B. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

(a) when manganese nodules were discovered in the Indian Ocean by the National Institute of Oceanography, Goa;

(b) whether any estimate has been made of the quantity of these nodules;

(c) what steps have been taken to exploit these rich resources in the ocean; and

(d) to what extent it is likely to be economical to exploit these resources with the existing technical know-how?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI CHANDRA PRATAP NARAIN SINGH): (a) Manganese nodules were discovered in the Indian Ocean by the National Institute of Oceanography, Goa in 1981.

(b) The estimates show that Indian Ocean nodules cover 10 million sq.

km. of the seabed. The estimate of resources are varying roughly from several hundred million tonnes to several billion tonnes.

(c) The project is still in the exploratory stage of assessment of the magnitude and density of distribution of nodules in different areas of the Indian Ocean.

(d) The technology of exploitation of manganese nodules and its economic feasibility are being worked out.

#### **Synthetic Detergents**

\*211. SHRI M. KALYANASUNDARAM: Will the Minister of INDUSTRY be pleased to state:

(a) what are the reasons for not excluding synthetic detergents from the Core sector Appendix I lists;

(b) whether it is a fact that this non-exclusion enables the only foreign tie up amongst over five hundred indigenous industrial units operating in the field, to have an edge over others in the form of the international brand name SURF; and

(c) if so, what are the reasons for not revising the national policy in this regard?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TTWARI): (a) Appendix I to the Press Note of 2nd February, 1973 lists out the industries in which MRTP/FERA companies, along with others, can participate. The industries included in this list include industries having direct linkages with core industries and industries with high export potential. Synthetic detergent is included in this list.

Synthetic detergents have not been excluded from Appendix-I as this industry still satisfied the above criteria. Moreover, synthetic detergents, a chemical product, is being increasingly